

**NATIONAL COMPANY LAW TRIBUNAL  
INDORE BENCH AT AHMEDABAD  
Court 2**

**IA/68(MP)2021 in TP 101 of 2019 [CP(IB) 351 of 2018]**

**Coram: HON'BLE Ms. MANORAMA KUMARI, MEMBER JUDICIAL  
HON'BLE Mr. VIRENDRA KUMAR GUPTA, MEMBER TECHNICAL**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF INDORE BENCH OF THE  
NATIONAL COMPANY LAW TRIBUNAL ON 09.04.2021**

Name of the Company: HDB Financial Services Ltd.  
V/s  
Vichitra Narayan Pathak Liquidator of  
Laxmipati Balaji Infra Pvt Ltd  
Section 42 & 60(5) IBC r.w Rule 11 of NCLT  
rules,2016.

<b>S.NO.</b>	<b>NAME (CAPITAL LETTERS)</b>	<b>DESIGNATION</b>	<b>REPRESENTATION</b>	<b>SIGNATURE</b>
1.				
2.				

**ORDER**  
**(through video conferencing)**

Mr. Kamil Lokhandwala, advocate, appeared on behalf of the Applicant.

The instant application is filed under Section 42 & 60(5) of IBC.

On receipt of the notice the liquidator, Mr. Vichitra Narayan Pathak is present in person.

Two-week time is granted to the liquidator to file reply by serving an advance copy to the other side.

List the matter on 07.05.2021.

**VIRENDRA KUMAR GUPTA**  
**MEMBER TECHNICAL**  
Dated this the 9th day of April, 2021

  
**MANORAMA KUMARI**  
**MEMBER JUDICIAL**